

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1002
TO BE ANSWERED ON 17.12.2018
OUTSOURCING OF EMPLOYMENT**

CHILD LABOURERS

**†1002. SHRIMATI NEELAM SONKER:
SHRI TEJ PRATAP SINGH YADAV:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of children working as child labourers in the country, State/UT-wise and the details of the initiatives taken by the Government to check this practice;**
- (b) the details of child labourers rescued and rehabilitated during the last three years, State/UT-wise;**
- (c) the number of persons arrested and punished for forcing the children in child labour from the year 2014 to 2017 in the country, State/UT-wise;**
- (d) whether the Government has formulated any corrective policy for the rehabilitation and livelihood children rescued from child labour; and**
- (e) if so, the details thereof along with the other measures taken/being taken by the Government for complete eradication of child labour in the country?**

ANSWER

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The number of main workers in the age group of 5-14 years in the country is 43.53 lakh as per Census 2011. The State/UT-wise details is given at Annexure-I.

(b): The number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last three years, State-wise, is given at Annexure-II.

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(c): As per the information received from the States/UTs, the number of prosecutions launched against the guilty employers and convictions made during 2014 to 2017 under the Child & Adolescent Labour (Prohibition & Regulation) Act, 1986 is given at Annexure-III.

(d) & (e): Government is following a multi-pronged strategy for elimination of child labour. It comprises of statutory and legislative measures, rehabilitation and universal elementary education along with convergence with other schemes for socio economic development. Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act inter alia provides for complete prohibition of work or employment of children below 14 years in any occupation and process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Amendment Act also provides stricter punishment for employers for violation of the Act and has made the offence as cognizable.

After strengthening the legislative framework through amendment in Child Labour Act, Government has framed the Child Labour (Prohibition & Regulation) Amendment Rules, 2017 which inter alia specifies the duties and responsibilities of State Governments and District Authorities to ensure effective enforcement of the provisions of the Act. Government has also devised a Standard Operating Procedure (SOP) as a ready reckoner for trainers, practitioners and enforcing and monitoring agencies.

Government is also implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Under the Scheme children in the age group of 9-14 years, rescued/withdrawn from work are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system.

Further to ensure effective enforcement of the provisions of the Child Labour Act and smooth implementation of the NCLP Scheme a separate online portal PENCIL (Platform for Effective Enforcement for No Child Labour) has also been developed and is in operation.

ANNEXURE-I**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.1002 RAISED BY SHRIMATI NEELAM SONKER & SHRI TEJ PRATAP SINGH YADAV, HON'BLE MPs FOR ANSWER ON 17.12.2018 REGARDING CHILD LABOURERS.**

State-wise details of main workers in the age group of 5-14 years as per Census 2011 are as under:

Sl. No.	Name of State/UT	No. of main workers in the age group of 5-14 years
1.	Andaman & Nicobar Island	999
2.	Andhra Pradesh	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra & Nagar H.	1054
9.	Daman & Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu & Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep UT	28
20.	Madhya Pradesh	286310
21.	Maharashtra	496916
22.	Manipur	11805
23.	Meghalaya	18839
24.	Mizoram	2793
25.	Nagaland	11062
26.	Odisha	92087
27.	Pondicherry U.T.	1421
28.	Punjab	90353
29.	Rajasthan	252338
30.	Sikkim	2704
31.	Tamil Nadu	151437
32.	Tripura	4998
33.	Uttar Pradesh	896301
34.	Uttarakhand	28098
35.	West Bengal	234275
	Total	4353247

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.1002 RAISED BY SHRIMATI NEELAM SONKER & SHRI TEJ PRATAP SINGH YADAV, HON'BLE MPs FOR ANSWER ON 17.12.2018 REGARDING CHILD LABOURERS

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the last three years, State-wise (based on the available information received from District Project Societies):

Sl. No.	State	2015-16	2016-17	2017-18**
1	Andhra Pradesh	716	814	203
2	Assam	9693	434	915
3	Bihar	2656	0	2800
4	Chhattisgarh	0	0	0
5	Gujarat	0	0	187
6	Haryana	0	40	0
7	Jammu & Kashmir	10	0	0
8	Jharkhand	3450	334	2014
9	Karnataka	1984	681	679
10	Madhya Pradesh	7472	4442	11400
11	Maharashtra	2177	1692	4960
12	Odisha	1900	0	0
13	Punjab	880	592	994
14	Rajasthan	8476	630	105
15	Tamil Nadu	4089	2850	2855
16	Telangana	1810	1431	2137
17	Uttar Pradesh	0	3066	0
18	West Bengal	13763	13973	17899
19	Uttarakhand	0	0	0
20	Nagaland	0	0	197
	Total	59076	30979	47345

** as per Quarterly Progress Reports (QPRs) for the quarter ending March, 2018 received from the District Project Societies so far.

ANNEXURE-III**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO.1002 RAISED BY SHRIMATI NEELAM SONKER & SHRI TEJ PRATAP SINGH YADAV, HON'BLE MPs FOR ANSWER ON 17.12.2018 REGARDING CHILD LABOURERS**

Number of prosecutions launched against the guilty employers and convictions made during 2014 to 2017 under the Child & Adolescent Labour (Prohibition & Regulation) Act, 1986 (based on the available information received from States/UTs) :

State/UT	No. of Prosecutions				No. of convictions			
	2014	2015	2016	2017	2014	2015	2016	2017
Andmn & Nico I.	0	0	0	0	0	0	0	0
Andhra Pradesh	2	1	2	NA	4	2	13	NA
Arunachal Pradesh	NA	NA	NA	NA	NA	NA	NA	NA
Assam	11	44	15	NA	3	0	0	NA
Bihar	840	722	107	NA	143	NA	7	NA
Chandigarh U.T.	20	8	9	8	23	8	11	9
Chhattisgarh	110	62	8	57	1	-	7	4
Daman & Diu U.T.	0	0	0	0	0	0	0	0
Gujarat	156	100	76	41	2	0	0	5
Haryana	74	44	14	7	74	28	24	2
Himachal Pradesh	10	7	7	1	9	6	4	4
Jammu & Kashmir	29	14	12	5	10	20	10	5
Jharkhand	24	16	234	86	4	0	0	6
Karnataka	277	65	70	99	47	18	15	36
Kerala	1	2	3	2	1	1	2	0
Lakshadweep UT	0	0	0	0	0	0	0	0
Madhya Pradesh	153	182	64	48	19	71	26	9
Maharashtra	17	26	62	NA	0	0	0	NA
Manipur	0	0	0	0	0	0	0	0
Meghalaya	14	8	5	2	10	13	2	1
Mizoram	0	0	NA	NA	0	0	NA	NA
Nagaland	0	0	0	NA	0	0	0	NA
Odisha	68	250	131	64	-	17	1	-
Puducherry U.T.	0	0	0	0	0	0	0	0
Punjab	485	333	307	188	362	265	247	184
Rajasthan	11	12	12	-	9	9	9	17
Sikkim	0	0	0	0	0	0	0	0
Tamil Nadu	27	26	6	2	1	17	20	8
Tripura	3	3	4	5	2	2	2	4
Uttar Pradesh	291	206	409	540	250	237	273	361
Uttarakhand	12	17	7	-	5	4	-	-
West Bengal	20	22	-	-	2	0	-	-
Telangana	267	312	166	72	18	31	5	27
Total	2922	2482	1730	1227	999	749	678	682

NA :- Not Available.
